

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.156/98

Thursday, this the 29th day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

TV Joy,
S/o Varkey Thandekkadan,
Paduvapuram.P.O. - Applicant

By Advocate Mr C Anilkumar

Vs

1. Senior Superintendent of Post Offices,
Aluva Division, Aluva.
2. The Sub Divisional Inspector
of Post Offices,
Paravoor Sub Division,
Paravoor. - Respondents

By Advocate Mr James Kurian, ACGSC

The application having been heard on 29.1.98 the Tribunal
on the same day delivered the following:

O R D E R

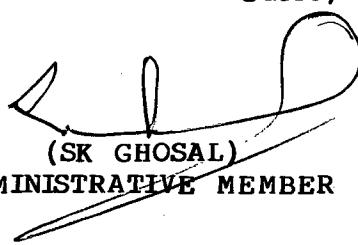
HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who had rendered service earlier as Extra
Departmental Delivery Agent, Paduvapuram Post Office, is an
aspirant for selection and appointment to the same post on
regular basis. In this application he has prayed for a
declaration that he is entitled to be considered for selection
and appointment to the post of EDDA, Paduvapuram, though his
name had not been sponsored by the Employment Exchange.

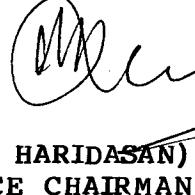
2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC 216, the respondents would consider the candidature of the applicant also though his name may not be sponsored by the Employment Exchange for selection and appointment to the post of EDDA, Paduvapuram.

3. In the light of what is stated above, we dispose of this application directing the respondents to consider the candidature of the applicant also valid for selection and appointment to the post of EDDA, Paduvapuram Post Office though his name had not been sponsored by the Employment Exchange. No costs.

Dated, the 29th January, 1998.



(SK GHOSAL)
ADMINISTRATIVE MEMBER



(AV HARIDASAN)
VICE CHAIRMAN

trs/2298